

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No(s). 265/2016

MATRU

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 21-08-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) :

Mr. Ram Lal Roy, AOR
Ms. Kunal Shrivastava, Adv.

For Respondent(s) :

Ms. Garima Prasad, Sr. A.A.G.
Mr. Pradeep Misra, AOR
Mr. Daleep Dhyan, Adv.
Mr. Suraj Singh, Adv.UPON hearing the counsel the Court made the following
O R D E R

1. In view of the fact that before the release of the appellant on bail by this Court vide order dated 06.10.2025, the appellant had already undergone 29 years of bail sentence (actual imprisonment), we order that the appellant's case for his pre-mature release be considered by the respondent-State within a period of eight weeks from today,.

2. List the matter on 12.11.2025.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT(MANOJ KUMAR)
BRANCH OFFICER